

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 36 of 2020**

**IN THE MATTER OF:**

**Sh. Ajay Ajit Peter Kerkar**

**...Appellant**

**Versus**

**Sneh Sadan Traders & Agents Ltd & Ors.**

**...Respondents**

**Present:-**

**For Appellant: Mr. Anuj Jain, Mr. Hitesh Sachar and Ms. Srishti Badhwar, Advocates.**

**For Respondent: Mr. Sarthak Sharma, Advocate for R-2.**

**O R D E R**  
**(Virtual Mode)**

**12.11.2020** Learned counsel for Appellant is permitted to file Rejoinder with regard to the Reply filed by the Respondent. She says that she wants to raise questions with regard to subsequent conduct of the IRP / RP.

We are concerned in this matter with the admission of Application under Section 7 of the IBC and this Appeal will be limited to examining the said issue. Other issues, the party may raise before the Adjudicating Authority.

Rejoinder may be filed within ten days. Parties may file brief Written Submissions not more than three pages with regard to the dispute in Appeal only. Copies of the Judgment(s), on which parties want to refer and rely on, may also be filed separately.

List the Appeal 'For Admission (After Notice)' Hearing on **4<sup>th</sup> December, 2020.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[V.P. Singh]**  
**Member (Technical)**

R N/nn/